

August, 1995 for payment of stipend and loans to students of Private Medical and Dental Colleges of the country within a week or fortnight has since been enforced ;

(b) if so, the details thereof ; and

(c) if not the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY) : (a) to (c) In pursuance of the Supreme Court's order dated 11-8-1995, orders sanctioning the payment of subvention to the eligible private medical colleges have already been issued by the Government. The Government is taking necessary steps to release the amount to individual colleges on receipt of the necessary demands and information called for from the colleges. As per information available, the Reserve Bank of India has also issued instructions to all the public sector banks to grant loans to the students of private medical and dental colleges on the terms and conditions stipulated by the Supreme Court.

AIIMS Degrees

*59. SHRI RAM VILAS PASWAN :
SHRI ANNA JOSHI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether AIIMS have not distributed degrees to medical graduates even ten months after they have completed their courses and internship ;

(b) if so, the reasons therefor ;

(c) whether provisional degrees are not being honoured by foreign universities especially in USA ; and

(d) the remedial steps taken in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY) : (a) Yes, Sir.

(b) The convocation could not be held due administrative and academic dislocation of work.

(c) The Government have no such information.

(d) The Institute has awarded provisional certificates to all the successful candidates. Special certificates have also been issued to the students on request.

Government Accommodation

*60. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the answer given to unstarred question No. 1105 dated 7.8.1995 regarding illegal possession of government accommodation and state :

(a) whether the information has since been collected ;

(b) if so, the details thereof and the action taken thereon; and

(c) if not, the reasons for the delay ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHWAN) : (a) to (c). On account of the necessity to verify and collate information regarding the names of persons who are, or had been, in illegal possession of the Government accommodation and against whom arrears of rent are still outstanding, from a large number of individual files manually, the exercise has taken time. A list of the persons numbering over 3000, who are or had been in illegal possession, has been compiled. This is being thoroughly checked with regard to the amounts outstanding against them before the information can be finalised. This will be laid on the Table of the House as soon as finalised.

Nuclear Power Corporation

385. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state :

(a) the details of the outstanding bill of Nuclear Power Corporation—State Electricity Board wise and period of pendency as on October 31, 1995 ;

(b) the amount involved in the bills in respect of each of the defaulting State Electricity Board ;

(c) the reasons therefor ; and

(d) the steps being taken to recover the outstanding bills?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (c). A sum of Rs. 879.82 crores is due to the Nuclear Power Corporation of India Limited from State Electricity Boards as